

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH
CUTTACK

O.A. 47/2002

Date of order: 15.04.2004

Present : Hon'ble Mr. Justice B. Panigrahi, Vice-Chairman.
Hon'ble Mr. S.K. Naik, Administrative Member.

B.K. Nayak

- v e r s u s -

Union of India and Ors.

For the applicant : Mr. D.R. Patnaik, counsel.
For the respondents : Mr. J.K. Nayak, counsel.

O R D E R

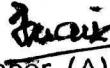
Per Justice B. Panigrahi, VC

Upon hearing the Id. counsel appearing for both the parties and on perusal of the grounds made in the application, it has transpired that the applicant was engaged as casual labourer (Waterman) in Konark S.O. In the meanwhile there was an advertisement for filling up of the post of G.D.S. Mail Packer, Konark S.O. Therefore, the applicant has submitted his application for being considered for appointment. The other applications had also been received by the respondent No.3. Although the verification of documents of the candidates has been taken place, but no final selection has been made due to pendency of the case.

2. The applicant apprehends that his service as casual labourer may not be taken into consideration and no preference might be given to the applicant while final selection takes place. Since the final selection is not yet complete, the respondents are directed to consider the applicant's case in the light of rules, notification, orders passed by the

respondent No.1 from time to time.

3. With the above observation, the application is disposed of. No costs.


Member (A)


Vice-Chairman.